

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF CJ INFRADEVELOPERS PRIVATE LIMITED.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CJ INFRADEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	03.05.2012
3.	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES, CUTTACK, ODSHA UNDER COMPANIES ACT, 1956.
4.	Corporate Identity No. of corporate debtor	U70101OR2012PTC015337
5.	Address of the registered office and principal office (if any) of corporate debtor	AT PLOT NO. 111, SAHID NAGAR, BHUBANESWAR, KHORDA, ODISHA-751007.
6.	Insolvency commencement date in respect of corporate debtor	05.09.2024(Order uploaded in the website of Hon'ble NCLT on 06.09.2024)
7.	Estimated date of closure of insolvency resolution process	04.03.2025 (Being 180 <sup>th</sup> day from the date of commencement.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Chittaranjan Panda No. IBBI/IPA-001/IP-P01003/2017-2018/11650
9.	Address and e-mail of the interim resolution professional, as registered with the Board	HIG-108, Kanan Vihar Phase-I, Patia, Bhubaneswar, Khorda, Odisha, Pin: 751031 having email ID: crpanda2001@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	HIG-108, Kanan Vihar Phase-I, Patia, Bhubaneswar, Khorda, Odisha, Pin: 751031 Email id: irpcjinfra@gmail.com
11.	Last date for submission of claims	20.09.2024(Being 14 <sup>th</sup> day from the date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="http://www.ibbi.gov.in/home/download">www.ibbi.gov.in/home/download</a> .



Notice is hereby given that the National Company Law Tribunal, Cuttack has ordered the commencement of a corporate insolvency resolution process of the CJ INFRADEVELOPERS PRIVATE LIMITED on 05.09.2024.

The creditors of CJ INFRADEVELOPERS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20.09.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

*Chittaranjan Panda*

Chittaranjan Panda  
Interim Resolution Professional  
CJ Infradevelopers Private Limited  
Regn. No. IBBI/IPA-001/IP-P01003/2017-2018/11650  
HIG-108, Kanan Vihar Phase-I, Patia, Bhubaneswar,  
Khorda, Odisha, Pin: 751031  
Email: [irpcjinfra@gmail.com](mailto:irpcjinfra@gmail.com)  
Mobile: 6372422902  
AFA valid upto: 06.12.2024

Date :08.09.2024

Place : Bhubaneswar

